

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8452/2015

(Arising out of impugned final judgment and order dated 12-09-2014 in CRLRC No. 1493/2013 passed by the High Court Of Judicature At Madras)

STATE REP. BY THE DRUGS INSPECTOR

Petitioner(s)

VERSUS

MANIMARAN

Respondent(s)

Date : 28-09-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI  
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. M. Yogesh Kanna, AOR  
Mr. S. Partha Sarathi, Adv.  
Mr. Raja Rajeshwaran S., Adv.

For Respondent(s) Mr. Vimal Pani S.C.V., Adv.  
Mr. A. Lakshminarayan, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Post the matter on Tuesday, the 30<sup>th</sup> October, 2018.

(MAHABIR SINGH)  
COURT MASTER

(SUMAN JAIN)  
BRANCH OFFICER